

11.07 hrs.

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th May, 1990, agreed without any amendment to the Gold (Control) Repeal Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 24th May, 1990."

11.07 1/2 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[*English*]

SHRI A. CHARLES (Trivandrum): I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the committee on Absence of Members from the Sitings of the House held on the 24th May, 1990.

11.08 hrs.

COAL INDIA (REGULATIONS OF TRANSFERS AND VALIDATION)* BILL

[*English*]

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): I beg to move:

"That leave be granted to introduce a Bill to empower the Central Government to direct the transfer of the land, or of the rights in or over land or of the right, title and interest in relation to a coal mine, coking coal mine or coke over plant, vested in the Coal India Limited or in a subsidiary company to any subsidiary company of Coal India Limited or any other subsidiary company and to validate certain transfers of such land or rights".

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to empower the Central Government to direct the transfer of the land, or of the rights in or over land or of the right, title and interest in relate to coal mine, coking coal mine or coke over plant, vested in the Coal India Limited or in a subsidiary company to any subsidiary company of Coal India Limited or any other subsidiary company and to validate certain transfers of such land or rights".

The Motion was Adopted

MR. SPEAKER: The Minister may introduce the Bill.

SHRI ARIF MOHAMMAD KHAN: Introduce the Bill.

11.09 hrs.

SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT (AMENDMENT) BILL*

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Shri P. Upendra, I beg to move:

*Published in Gazette of India, Part II, Section 2, dated 30.5.90.